

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1874  
TO BE ANSWERED ON 14.03.2017**

**RESERVATION TO ORPHANED CHILDREN UNDER STATE OBC LIST**

**1874. SHRI ASADUDDIN OWAISI:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of States which are providing reservation to orphaned children under the State OBC list;
- (b) whether the National Commission for Backward Classes (NCBC) has passed a resolution and forwarded to the Government to include destitute orphaned children in the Central list of OBC under 27 per cent reservation; and
- (c) if so, the details thereof and the time by which a final decision in this regard is likely to be taken especially after the observation by the Supreme Court against caste centric definition of backwardness?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a): At present orphans are included in the State List of Other Backward Classes of Rajasthan, Tamil Nadu and Telangana.

(b) & (c): Yes Madam. The National Commission for Backward Classes (NCBC) has advised the Ministry of Social Justice and Empowerment on 13.10.2016 that "Orphans and destitute children who have lost their parents before reaching the age of ten and are destitute and who have nobody else to take care of them either by law or custom and also who are admitted into any of the schools or orphanages run by the Government or recognized by the government be included in the Central List of OBCs for all States/Union Territories."

Two members of the NCBC have dissented with the above stated recommendation and have observed that "Orphans and destitute children who have lost their parents before reaching the age of ten and are destitute and who have nobody else to take care of them either by law or custom and also who are admitted into any of the schools or orphanages run by the Government or recognized by the Government be included in the Central List of OBCs for the States of Tamil Nadu, Telangana and Rajasthan".

The matter has been referred to the Ministry of Women and Child Development for comments.

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